

**GOVERNMENT OF INDIA  
LABOUR AND EMPLOYMENT  
LOK SABHA**

UNSTARRED QUESTION NO:568

ANSWERED ON:09.12.2013

VIOLATIONS OF LABOUR LAWS

Ganpatrao Shri Jadhav Prataprao;Yadav Shri M. Anjan Kumar

**Will the Minister of LABOUR AND EMPLOYMENT be pleased to state:**

- (a) whether mining work is being carried out by contractors through outsourcing in Public Sector coal mines as a result of which labour laws are being violated;
- (b) if so, the reaction of the Government in this regard;
- (c) the number of persons found guilty for violation of labour laws in coal mines during the last three years and the current year; and
- (d) the details of rules under which action was taken against these persons along with the outcome thereof?

**Answer**

MINISTER OF STATE FOR LABOUR AND EMPLOYMENT (SHRI KODIKUNNIL SURESH)

(a) & (b): Instances when mining work is being carried out by contractors through outsourcing in Public Sector coal mines and during inspection violation of labour laws has been detected. Carrying out mining work in coal mines i.e. raising of Coal through Contract Labour is prohibited under Section 10 of the CL(R&A) Act, 1970 vide Notification No. S.O. No. 2063 dated 21.06.1988. Regular inspections are being conducted by the regional offices working under Chief Labour Commissioner (Central) office in respect of all applicable labour laws and prosecutions cases if any, have been filed against the erring employers/contractors for violation of labour laws.

(c): (i) In Dhanbad region the number of persons were found guilty for violation of labour laws are as under:-

2010- 13 2011- 11  
2012- 35 2013- 08

(ii) In Bhubaneswar region cases are pending before Hon'ble High Court of SDJM Angul and Rourkela.

(iii) In Asansol region the number of persons were found guilty for violation of labour laws are as under:-

2010 - Nil  
2011 - Nil  
2012 - 02  
2013 - Nil

(d): Under Section 23 & 24 under CL(R&A) Act.